CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 248/MP/2018

Subject	: Petition for approval of Renovation and Modernization (R & M) of 105 MW Loktak Power Station in the State of Manipur.
Date of Hearing	: 27.2.2019
Coram	: Shri P.K. Pujari, Chairperson Dr. M.K. Iyer, Member Shri I.S.Jha, Member
Petitioner	: NHPC Limited
Respondents	: Assam Power Distribution Company Limited & ors.
Parties present	: Shri Piyush Kumar, NHPC Shri A.K.Pandey, NHPC Shri Dhanush C.K, NHPC Shri V.N.Tripathi, NHPC Shri K.Goswami, APDCL Shri I.Tahbildar, APDCL

Record of Proceedings

During the hearing, the representative of the Petitioner submitted that the CEA has vetted the revised annual design energy of the Project as 562.73 MU and the final cost (excluding IDC & FC) for the R&M works of the Project as ₹236.07 crore at September, 2017 price level. The representative further submitted that the total work at the project site shall be executed in phased manner and will be completed during the year 2024. He further submitted that R&M work of power station and generation will be concurrent activities, except for a period of six months (i.e. December, 2021 to May, 2022) when the whole station will be under complete shutdown. The representative added that the expected life extension of the station has been considered as 25 years (from 2024-25), after completion of the R&M works. Accordingly, the representative of the Petitioner prayed that in-principle approval of R&M and life extension of the project may be allowed as prayed for.

2. The representative of the Respondent, APDCL submitted that the Respondent has no objection to the R&M works of the Project. He however submitted that the R&M expenditure claimed may be permitted on prudence check and the life extension of the Project may be considered as 35 years instead of 25 years.

3. The Commission after hearing the parties reserved its order in the Petition.

By order of the Commission

Sd/-(T. Rout) Chief (Law)

